

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-102(PB)/2017

IN THE MATTER OF:

DBS Bank Ltd.

.....Petitioner

v.

Edu Smart Service Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 08.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

For the Respondent(s) :

Dr. U.K. Chaudhary, Sr. Advocate

**Mr. Sumresh Dhawan, Ms. Vatsala Kak & Mr.
Himanshu Vij, Advocates for IRP**

Dr. Darpan Wadhwa, Sr. Advocate

**Ms. Padmaje Kaul, Mr. Umang Singh, Mr. Nayan
Agarwal & Mr. Vishakha Gupta, Advocates for ICICI**

ORDER

C.A. No. 366(PB)/2017

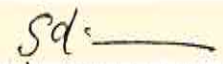
We have heard arguments in detailed.

Learned counsel for the intervener-Committee of Creditors adopts the arguments of the applicant.

Order reserved.

C.A. No. 367(PB)/2017

On the request made by the learned counsel for the applicant, hearing is deferred to 28.11.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

08.11.2017

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